

THE SCHEDULE.

(See preamble and following sections.)

HER MAJESTY'S SECRETARY OF STATE FOR INDIA IN COUNCIL,

to

NAWAB SIR SYUD HUSSAN ALI BAHADOOR.

THIS INDENTURE made the twelfth day of March 1891 between the Secretary of State for India in Council (hereinafter called "the Secretary of State") of the one part and Ihtisham-ul-Mulk Rais-ud Dowlah Amir-ul-Omrah Nawab Sir Syud Hussan Ali Khan Bahadoor Mohabat Jung, G.C.I.E., Nawab Bahadoor of Moorshedabad (hereinafter called "the said Nawab Bahadoor") eldest son of His late Highness Moontazim-ul-Mulk Mohsen-ud Dowlah Fureedoon Jah Syud Monsoor Ali Khan Bahadoor Nusrut Jung late Nawab Nazim of Bengal, Behar and Orissa (who is hereinafter referred to as "the said Nawab Nazim") of the other part. *Whereas* the said Nawab Nazim in the year 1838 being then a minor of about the age of ten years succeeded by hereditary descent to the honours and dignities of the Nizamut and Subahdary of Bengal, Behar and Orissa and was thereupon declared in and by a proclamation issued and published by and under the authority of the Governor General of India in Council for the time being to be the Nawab Nazim and Subahdar of the Provinces of Bengal, Behar and Orissa and to have assumed and to exercise the authority dignities and privileges of the said office and dignity under the style and the title of Moontazim-ul-Mulk Mohsen-ud Dowlah Fureedoon Jah Syud Monsoor Ali Khan Bahadoor Nusrut Jung. *And whereas* the Nawabs Nazim of Bengal, Behar and Orissa and their families have under and by virtue of certain treaties and engagements with the British Government received out of the revenues of the Provinces of Bengal, Behar and Orissa certain allowances and stipends including the personal stipend of the Nawab Nazim hereinafter mentioned. *And whereas* under various arrangements and in course of the administration of the allowances and stipends secured as aforesaid to the said Nawabs Nazim and their families certain funds known as "Nizamut Deposit Fund" the "Munnee Begum Fund" and the "Moorshedabad Agency Fund" were created and formed the accumulations of which applicable to the support of the title and dignity of the said Nawabs Nazim and their families aggregated at the date of the Indenture of the 1st day of November 1880 hereinafter mentioned about the sum of one crore of rupees. *And whereas* certain questions and differences arose between the said Nawab Nazim and the Government of India upon several matters concerning the position and affairs of himself and the members and dependents of his family known as the Nizamut family. *And whereas* with a view to the settlement of such questions and differences the said Nawab Nazim in the year 1869 with the sanction of the Viceroy and Governor General of India in Council left Moorshedabad the usual place of residence of the said Nawab Nazim and proceeded to England where he remained and resided until the period hereinafter mentioned and where he preferred in person to Her Majesty's Government several complaints and claims arising out of the said questions and differences. *And whereas* in the year 1873 the Government of India passed an Act (namely Act No. XVII of 1873) called the "Nawab Nazim's Debts Act 1873" whereby after reciting *inter alia* that

with respect to certain jewels and immoveable property it was disputed whether they belonged absolutely to the said Nawab Nazim or were held by the Government of India for the purpose of upholding the dignity of the Nawab Nazim for the time being and that litigation had consequently arisen between the creditors of the said Nawab Nazim and the Government of India and reciting that the Government of India was desirous of settling the said dispute as to the said jewels and immoveable property it was enacted (*inter alia*) that the Commissioners thereby directed to be appointed should ascertain what jewels and immoveable property were held by the Government of India for the purpose of upholding the dignity of the Nawab Nazim for the time and should certify the particulars of such jewels and property and that their finding thereon should be binding and conclusive on all persons whomsoever. *And whereas* by the said Act the said Commissioners were also directed to ascertain and certify the amount due and owing in respect of the debts and liabilities incurred by the said Nawab Nazim in India. *And whereas* the Government of India subsequently in discharge and in satisfaction of the debts of the said Nawab Nazim which were ascertained and certified as aforesaid by the Commissioners appointed in pursuance of the said Act paid the sum of Rs. 16,85,461-7-5½. *And whereas* the money required for the purposes of such payment was provided out of the said Nawab Nazim's personal stipend. *And whereas* the said Nawab Nazim preferred certain claims against the said Secretary of State in respect of the arrears of his said personal stipend and of other pecuniary claims against the Government of India and in respect of certain jewels and other moneys and property claimed by the said Nawab Nazim on various accounts connected with the Nizamut and otherwise. *And whereas* by Indenture dated the 1st day of November 1880 it was agreed between the said Secretary of State and the said Nawab Nazim that the said Nawab Nazim should be paid and should accept and he was paid and accepted the sum of ten lakhs of rupees in full satisfaction and discharge of all his personal claims of what nature or kind soever against the Government of India whether connected with or arising out of the Nizamut or otherwise the said sum being made up of the following particulars namely—

	Rs.
Out of the balance of personal stipend to 31st October, 1880	7,53,642
Balance of advance of Rs. 4,00,000 from deposit fund made in 1869 to permit of the said Nawab Nazim proceeding to Eng- land	1,50,000
Value of jewels	96,358
TOTAL	10,00,000

And whereas by the report and certificate of the Commissioners appointed under the said Nawab Nazim's Debts Act 1873 bearing date the 13th day of December 1875 the said Commissioners certified and declared that the immoveable property and jewels respectively specified in the schedules annexed to their said report and certificate and numbered respectively III and V were State property as therein defined and they annexed to such report and certificate a schedule numbered IV showing the rentals payable for the land and buildings included in the said schedules I and II to

their said report and the names of the persons to whom such rentals were paid. *And whereas* by and with the previous sanction of the Viceroy and Governor General of India in Council certain of the immoveable properties and jewels specified in schedules IV and VI of the said report and certificate of the said Commissioners have already been sold or are directed to be sold for the purposes hereinafter specified and the remainder of the immoveable properties specified in the said schedules I and II to the said report of the said Commissioners are the properties mentioned and specified in schedules Nos. I and II attached to these presents. *And whereas* the said Nawab Nazim returned from England to India in the month of October 1881 and died at Moorshedabad on the 5th day of November 1884 leaving the said Nawab Bahadoor his eldest son surviving him. *And whereas* it is not considered by the Secretary of State necessary or desirable to maintain any longer the office title position dignities allowances and privileges of Nawab Nazim of Bengal, Behar and Orissa. *And whereas* by a Sanad of His Excellency the Viceroy and Governor General of India dated the 17th February 1882 the title of Nawab Bahadoor of Moorshedabad has been granted to the said Nawab Bahadoor. *And whereas* by a notification of the Government of India dated the 20th July 1867 the further title of Amir-ul-Omrah has been also granted by His Excellency the Viceroy and Governor General of India to the said Nawab Bahadoor. *And whereas* the said titles of Nawab Bahadoor of Moorshedabad and Amir-ul-Omrah carry with them the precedence rank dignity and privileges of the premier noble of the Provinces of Bengal, Behar and Orissa and are descendible to the lineal heirs male of the said Nawab Bahadoor according to the custom of primogeniture the eldest male of the eldest branch being preferred. *And whereas* it has been agreed between the Secretary of State and the said Nawab Bahadoor that such provision shall be made for the maintenance and support of the Nawab Bahadoor of Moorshedabad and Amir-ul-Omrah for the time being and for the maintenance of the honour and dignity of his station as is hereinafter contained and that in consideration thereof the said Nawab Bahadoor shall for himself his heirs and successors in the said station relinquish all claim to the said position and dignity of Nawab Nazim of Bengal, Behar and Orissa in manner hereinafter appearing and execute such release in respect of the stipend pay allowances properties privileges and rights thereof or appertaining thereto as is hereinafter contained. *And whereas* it has been agreed between the Secretary of State and the said Nawab Bahadoor that the provision to be made as aforesaid for the support and maintenance of the Nawab Bahadoor of Moorshedabad and Amir-ul-Omrah and for the maintenance of the honour and dignity of his station shall comprise and consist of the following particulars namely : —

1st—An annual payment of Rs. 2,30,000 from the revenues of the Government of British India to be made to the Nawab Bahadoor of Moorshedabad for the time being in manner hereinafter mentioned.

2nd—The income of the immoveable properties mentioned and specified in the said 1st and 2nd Schedules to these presents.

3rd—The income of the immoveable properties mentioned in the 3rd Schedule to these presents as purchased with the sale proceeds of the jewels mentioned and specified in Schedules V and VI to the said report and certificate of the said Commissioners and all properties that may in future be purchased with the sale proceeds of the said jewels.

4th—The income of properties purchased with the sale proceeds of such of the immoveable properties mentioned and specified in the 1st, 2nd and 3rd Schedules to these presents as may at any time with the sanction of His Excellency the Governor General in Council be disposed of.

And whereas various members of the family of the said late Nawab Nazim other than the said Nawab Bahadoor are as such in receipt of or entitled to certain stipends allowances and pay respectively payable to them by the Government of India and it is not intended by these presents to affect or interfere with such stipends allowances or pay respectively, NOW THIS INDENTURE WITNESSETH that in pursuance of the said agreement between the Secretary of State and the said

Nawab Bahadoor and in consideration of the premises and of the conferring of the titles of Nawab Bahadoor of Moorshedabad and Amir-ul-Omrah as hereinbefore appears and of the provision hereinafter made or expressed and intended so to be for the support and maintenance of himself and his successors in the position and station of Nawab Bahadoor of Moorshedabad and Amir-ul-Omrah and for the maintenance of the honour and dignity of the said station and saving and without prejudice to any of the said provisions the said Nawab Bahadoor hath for himself his heirs and successors relinquished and released and doth hereby for ever relinquish and release all claims and demands to the rank dignity and position of Nawab Nazim and subahdar of Bengal, Behar and Orissa and to the title of Nawab Nazim and the authority dignity stipend pay allowances privileges and rights thereof or in any wise thereunto annexed or appertaining or therewith enjoyed and doth hereby release and discharge the Secretary of State his successors and assigns and the Viceroy and Governor General of India in Council and each and every of their servants and agents respectively of and from all actions claims and demands whatsoever that could be brought or made by him or his heirs or successors for or in respect of the said title position authority dignity stipend pay allowances privileges and rights as aforesaid and for and in respect of any act deed matter or thing whatsoever done or omitted by the Secretary of State or the Viceroy and Governor General of India in Council or any of their servants or agents acting officially in relation to or affecting the interests or claims of the said Nawab Nazim. AND THIS INDENTURE FURTHER WITNESSETH that in further pursuance of the said agreement and for the considerations aforesaid the Secretary of State for himself and his successors doth hereby covenant with the said Nawab Bahadoor and each one of his lineal heirs male who shall succeed in the manner above recited to the title of Nawab Bahadoor of Moorshedad and Amir-ul-Omrah that the Secretary of State and his successors shall and will for the due maintenance and support of the said titles of Nawab Bahadoor of Moorshedabad and Amir-ul-Omrah and the position and station thereto attaching and of the honour and dignity thereof pay or cause to be paid annually for ever from the revenues of the Government of India unto the said Nawab Bahadoor and his lineal heirs male in perpetuity the sum of rupees two lakhs and thirty thousand by equal monthly instalments of rupees nineteen thousand one hundred and sixty-six ten annas and eight pies by monthly instalments on or before the 5th day of each and every succeeding month from the Treasury of the Government of India at Berhampore and it is hereby further agreed and declared by and between the Secretary of State and the said Nawab Bahadoor that the several immoveable properties mentioned and specified in the 1st, and 2nd Schedules to these presents and also the immoveable property mentioned and specified in the 3rd Schedule thereto (being the immoveable property that has been purchased with the sale proceeds of certain of the jewels mentioned and specified in the V and VI Schedules to the said report and certificate) and also all other the immoveable properties that shall hereafter be purchased with the sale proceeds of any of the said jewels mentioned and specified in the said last mentioned schedules and further all the properties purchased with the sale proceeds of such of the immoveable properties mentioned and specified in the 1st 2nd and 3rd Schedules to these presents as may at any time with the sanction of His Excellency the Governor General in Council be disposed of shall henceforth and for ever be held and enjoyed by the said Nawab Bahadoor and such one among his lineal heirs male as may be successively entitled to hold the said titles in perpetuity with and subject to the incidents powers limitations and conditions as to inalienability and otherwise hereinafter contained that is to say —

1st—The said Nawab Bahadoor shall not nor shall any of his successors in the said titles sell mortgage devise or alienate the said properties respectively or any of them otherwise than by lease or demise for a term not exceeding 21 years and under a rent without bonus or salamee.

2nd—It shall be lawful for the Secretary of State and his successors from time to time if any default shall be made in payment of the Government revenue or rates or taxes payable to Government in respect of any of the said immoveable properties to empower the officer in charge of the Treasury at Berhampore or other proper officer to deduct from and retain out of the said monthly sum of Rs. 19,166-10-8 hereinbefore covenanted to be paid the amount of any Government revenue or rates or taxes aforesaid payable in respect of the said immoveable properties or any of them.

3rd—The said Nawab Bahadoor and such of his lineal heirs male as shall in succession be entitled to hold the said titles shall maintain and keep in good repair and condition (reasonable wear and tear and the effects of time fire and earthquake and injury done by public enemies or by overwhelming force excepted) all the messuages tenements houses and buildings now standing or being upon any of the said immoveable properties mentioned and described in the said 1st and 2nd Schedules to these presents respectively (save and except the messuages tenements houses and buildings mentioned and specified in Schedule 2B hereto which the said Nawab Bahadoor and his heirs male successors as aforesaid respectively shall be under no obligation to maintain or repair) and also all the messuages tenements houses and buildings hereafter to be purchased with the sale proceeds of any of the said jewels mentioned and specified in the said V and VI Schedules to the report and certificate aforesaid and of any of the immoveable properties mentioned and specified in the 1st, 2nd and 3rd Schedules to these presents or that may be erected or built upon any land so to be purchased but it shall be lawful for the said Nawab Bahadoor and his heirs male aforesaid successors to the said position and station of Nawab Bahadoor of Moorshedabad and Amir-ul-Omrah from time to time at his or their will and pleasure and discretion to pull down and remove all or any of the said messuages tenements houses and buildings mentioned and specified in the Schedule 2B hereto which are no longer required and to sell and dispose of the materials thereof and apply and dispose of the said materials or the sale proceeds thereof for his or their own use and benefit and in such manlier as he or they shall think fit.

In case the said Nawab Bahadoor or any of his lineal heirs male successors to the titles shall at any time in contravention of the terms of these presents attempt to sell mortgage devise or alienate (otherwise than by such lease or demise as aforesaid) any of the immoveable properties aforesaid or shall by a course of extravagance or by waste or mismanagement of their said immoveable properties in the opinion of the Secretary of State for the time being disable himself from duly maintaining the dignity of the said position and station then and from time to time whenever and as often as the same shall happen it shall be lawful for the Secretary of State for the time being at his discretion to enter into and upon the said immoveable properties and to hold and take possession thereof and receive and take the rents issues and profits thereof and also to take and retain the said monthly sum of Rs. 19,166-10-8 payable from the Government Treasury at Berhampore as hereinbefore mentioned for such period during the lifetime of the Nawab Babadoor of Moor shedabad and Amir-ul-Omrah so acting as aforesaid as to the said Secretary of State shall seem necessary or expedient and the net rents issues and profits of the said immoveable properties and the said monthly sum of Rs, 19,166-10-8 so to be received and taken by the Secretary of State as aforesaid shall be applied for the benefit of the said Nawab Bahadoor of Moorshedabad and Amir-ul-Omrah for the time being for the maintenance of the position and dignity of the said Nawab Bahadoor of Moorshedabad and Amir-ul-Omrah for the time being in such manner as the Secretary of State in his discretion shall think proper PROVIDED ALWAYS and it is hereby agreed and declared

between and by the said parties to these presents that nothing herein contained shall apply to or affect any property moveable or immoveable of the said Nawab Bahadoor his heirs representatives or assigns not being property included in any of the Schedules to these presents or not being property purchased with the sale proceeds of the jewels or lands hereinbefore mentioned or not being property mentioned in the next following proviso. Provided further that all furniture equipages boats horses camels and elephants in or about the Palace and the Imambara and belonging to the Nawab Bahadoor of Moorshedabad and Amir-ul-Omrah for the time being at the time of his decease shall be the property of and shall be enjoyed by his successor as such. In witness whereof the said parties to these presents have hereunto set their hands and seals the day and year first above written.

Signed sealed and delivered by
William John Cuningham Offi-
ciating -Secretary to the Govern-
ment of India in the Foreign De-
partment for and on behalf of His
Excellency the Governor General
of India in Council acting in the
premises for and on behalf of the
Secretary of State for India in
Council in the presence of

(Sd.)
W. J. CUNINGHAM,
*Officiating Secretary to the
Government of India.*

(Sd.) G. R. IRWIN,
Offg. Under Secy. to the Govt. of India.



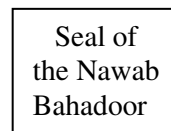
(Sd.) G. W. F. BUCKLAND,
Solicitor and Notary Public, Calcutta.

Signed sealed and delivered by
the abovenamed Ihtisham-ul-Mulk
Rais-ud Dowlah Amir-ul-Omrah
Nawab Sir Syud Hussan Ali
Khan Bahadoor Mohabat Jung
G. C. I. E. Nawab Bahadoor of
Moorshedabad in the presence of

(Sd.) HUSSAN ALI MIRZA.

(Sd.) S. E. J. CLARKE,
Calcutta.

(Sd.) G. W. F. BUCKLAND,
Solicitor and Notary Public, Calcutta.



SCHEDULE I TO DEED OF SETTLEMENT.

PART I.

Taluks or Estates paying revenue directly to Government.

Consecutive No.	Name of Estate.	Pergunnah.	District.	Area shown in the revised register of the Special Deputy Collector.	Sudder-jumma.	Name recorded.	REMARKS.
1	Pergunnah Gopinath-pore.	Gopinathpore	Moorsheedabad	B. 28,760 3 0 K. G. 0	R. A. P. 7,35½ 13 10	Nawab Bahadur of Moorsheedabad.	
2	Kismut Chandpore	Kulbaria	Ditto	6,605 10 3½	1,415 2 4	Ditto ditto.	
3	Do. Rokaupore	Rokaupore	Ditto	15,599 12 18½	4,731 3 0	Ditto ditto.	
4	Do. Srikrisheempore	Shahzadpore.	Beerbhoom	1,392 16 16½	589 1 7	Ditto ditto	
5	Do. Ugara	Mahalaundi	Moorsheedabad.	2,822 11 16½	942 12 6	Ditto ditto.	
6	Bil Amalbanda Goni-banda.	Gopinathpore	Ditto	199 16 15	52 2 0	Ditto ditto.	
7	Faizbarh	Asaduagar	Ditto	167 15 13½	65 1 1	Ditto ditto.	
8	Lot Ghordoho	Rokaupore	Beerbhoom	6,578 16 17½	2,86½ 12 0	Ditto ditto.	
9	Debi Dhibargopara	Bazuras Mahabbut-pore.	Rajshahye	9,123 17 5	1,550 14 0	Ditto ditto.	
10	Kismut Mahiuddin-pore.	Lashkarpore	Ditto	968 16 10	119 8 0	Ditto ditto.	
11	Kismut Taraf Jairam-pore.	Kankjole	Sonthal Pergunnaba.	6,401. 1 1½	282 13 0	Ditto ditto.	
12	Taraf Sambalpore	Ditto	Maldab	17,798 16 13½	799 7 0	Ditto ditto	
13	Kawain Baria	Ditto	Purneah	401 3 13½	18 0 0	Kumayun Kandr. Mohamed Ali Mirza. Ditto ditto.	
14	Baugarun	Ditto	Ditto	284 5 17½	44 12 0	Ditto ditto.	
15	Dilalipore	Ditto	Ditto	249 4 5	13 11 3	Ditto ditto.	
16	Guagaehi	Ditto	Ditto	344 13 8½	13 10 3	Ditto ditto.	
17	Dhepol	Ditto	Ditto	101 8 17½	8 15 3	Ditto ditto.	

The mahal has been transferred from Moorsheedabad to Beerbhoom in the year 1289 H. S., and hence the former 10½ No. (501) is changed to 1010.

Parent land as per Special Deputy Collector's measurement 5,426½ 6k. 7½g. Accretions under water at the time; measured now 1,684½ 12k. 17½g. Allusion decreed and possession obtained in 1884 under order of Rajmahal Civil Court 10,687b. 18k. 8½g.

PART 2.

Putni tenures paying rent to zamindars.

Consecutive number.	NAME OF TENURE.	Pergunah.	District.	No. of village.	Area shown in the revised register of the Special Deputy Collector.	Annual rental payable to zamindars.	Name recorded.	Remarks.
					B. K. G.	Rs. L. P.		
1	Taraf Bagdanga . . .	Goas	Moorshedabad	2722	14,117 11 17½	6,232 12 9	Nawab Nazir Sidi Darab Ali, Khan Bahadur.	Taluk No. 2722, sudder jama Rs. 4,687-4-6, recorded proprietors Messrs. Watson & Co.
2	Lo. Juranpore . . .	Do.	Ditto	523	4,640 13 3½	2,027 11 8	Ditto ditto	Part of taluk No. 522, Hada Ekdari, recorded proprietors Juranma Kumari and others.
3	Taluk Rajbati . . .	Bharul	Ditto	403	9,891 19 8½	2,888 7 2	Nawab Mulka Zama-mah Begum.	Taluk No. 403 } These three Do. " 822 } taluks are Do. " 837 } held in putni from Bari Harro Soondari, who is the re- corded proprietor.
4	Do. Bisherjan Sathakhi.	Murarpore	Ditto	822	313 15 8½	280 3 6	Ditto ditto	This mahal has been surveyed along with Nimgram, a mouza of Rajbati.
5	Do. Kufribati . . .	Khargson	Ditto	837				
6	Taraf Ahiran . . .	Bharul	Ditto	520	11,115 3 11½	3,305 0 0	Nawab Nazir Sidi Darab Ali, Khan Bahadur.	Taluk No. 520, sudder jama Rs. 1,043-2-7, recorded proprietors Juranma Kumari and others.

PART 3.

Mahals, lakheraj and khiraji, in District Moorsheadabad.

1	2	3	4	5	6	7			8	9	10
						AREA SHOWN IN THE REVISED REGISTER OF THE SPECIAL DEPUTY COLLECTOR.					
Consentive number.	Number of the revised register of the Special Deputy Collector.	Name of Mahal.	Mouza.	Taraf.	Pergunnah.	Lakheraj.	Khiraji.	Total.	Rental payable to zamindars per annum.	To whom rental payable.	RYWAKAS.
1	18	Chauk Noabad	Budespore	Kumrapore	Asadnagar	12 3 0	B. K. G.	B. K. G.	Rs. A. P.		
2	18	Chandni Chauk	Ashur Khana	Urdubazar	Ditto	35 1 0		
3	31	Haveli Naukhar.	Kumrapore	Kumrapore	Ditto	5 12 0		
4	1	Alaig Ashurkhana	Kharokati	Ditto	Ditto	54 4 6½		
5	55	Rajabazar or Chota Katghar.	Budespore	Ganjat	Ditto	22 12 8½	0 13 12½	23 6 1½	2 12 2½	Zamindar of mahal Donapara, Azim-Gunge, &c.	
6	44	Mian Ambar Musjid.	Budespore	Urdubazar	Ditto	30 7 8½	30 7 8½		
7	20	Chaitkhaan Gowaltoli.	Nowada	Mallispore	Rokanpore	80 7 18½	0 18 12½	81 6 11½	1 10 8	Zamindar of taraf Kumrapore.	
8	21	Chandni Filkhana Kalan.	Budespore	Ditto	Ditto	238 12 15	238 12 15		
9	59	Shamganjbagh	Ashurkhana	Urdubazar	Ditto	6 5 11½	6 5 11½		
10	1	Ashurkhana Khas Tahsil.	Budespore	Narmahomedpore.	Ditto	15 3 13¾	4 9 5	19 12 18¾	27 9 10½	Zamindar of Urdubazar.	
11	28	Gunditolla in Kularia.	Kumrapore	Ganjat	Ditto	0 7 3½	0 7 3½		

12	39	Kharrambagh Darogah Hossein Buksh. Kharrambagh (walled). Hossein Bagh Choti Bibi. Katra Mobarak Mahal.	Kumrapore and Bazar Munsur Khan.	Ditto	Ditto	41 15 7½	14 6 18½	56 2 6½	7 15 4	Nawab Raisunnisa Begum, Rs. 3. Zamindar of taraf Kumrapore, Rs. 4-16-4.
13	40	Kharakati Urdubazar	Kharakati Urdubazar	Ditto	Ditto	16 3 11½	1 0 18½	17 4 10	6 14 6	Zamindar of Kumrapore and Urdubazar.
14	51	Pandarip Bagh	Kharakati	Ditto	Ditto	7 7 15	3 3 3½	10 10 18½	3 4 10	Ditto ditto.
15	8	Bazar Gholam Hossein Khan.	Bazar Goham Hossein Khan.	Ditto	Ditto	0 1 10	0 1 10	6 0 0	Estate of Darab Ali Khan.
16	36	Ichagaaj	Urdubazar Devipore Nausakht	Ditto	Ditto	27 4 12½	27 4 12½
17	9	Bagh Pul Assan Ullah Khan.	Devipore	Ditto	Ditto	2 8 10	2 8 10
18	2	Ambarpore	Haidarqunge Banwalipore	Ditto	Ditto	18 15 8½	1 14 16½	20 10 5	3 10 3	Zamindar of Nurmahomedpore.
19	26	Faizbagh	Hatha Mobarakbagh. Dusra Banmalipore.	Ditto	Ditto	7 17 7½	88 4 18½	96 2 0½	51 14 10	Zamindar of Nurmahomedpore, Rs. 23-5-5. Zamindar of Kanai- para, Rs. 27-15-5. Uma Kant Sarkar and Chunder Ma- ni Gupta, as. 10.
20	37	Islam Khaw, Araz- begi Bagh.	Kurmitola	Ditto	Kumrapore	4 1 0	4 1 0	9 8 8½	Hoolash Chaud Bohra, Rs. 8-8. Zamindar of taraf Kumrapore, Re. 1-0-8½. Zamindar of taraf Kumrapore.
21	64	Tikintoli Bagh	Ditto	Ditto	Ditto	3 2 15	3 2 15	3 4 8	Zamindar of Kurmitolah, Rs. 5-3-6. Zamindar of Ransagur, Rs. 13-13-2.
22	41	Karimabadganj	Ditto Ransagur	Ditto Ditto	Ransagur	175 19 0	5 8 18½	181 7 18½	19 0 8
23	62	Pepulpati Bagh	Ganj Karim- abad and Kur- mitola.	Ditto	Kumrapore
24	32	Hosseinbagh, Na- wasi Khanam.	Ganj Karim- abad.	Ditto	Ditto
25	52	Painbag	Urdubazar	Ditto	Urdubazar	2 6 17½	2 16 17½

Jalibagh, a mouza of Golabbagh, has been included in mahal Ichaganj by the Special Deputy Collector, Jalibagh mouza.

The lands of this mahal have been surveyed along with the mahal Ganj Karimabad, and cannot be distinguished.

Ditto.

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12	39	Kharrambagh Darogah Hossein Buksh. Kharrambagh (walled). Hossein Bagh. Choti Bibi. Katra Mobarak Mahal.	Kumrapore and Bazar Munsur Khan.	Ditto	Ditto	41 15 7½	14 6 18½	56 2 8½	7 15 4	Nawab Raisannisa Begum, Rs. 3. Zamindar of taraf Kumrapore, Rs. 4-16-4.
13	40	Kharkati Urdubazar	Kharkati Urdubazar	Ditto	Urdubazar	16 3 11½	1 0 18½	17 4 10	6 14 6	Zamindar of Kumrapore and Urdubazar.
14	51	Pandarip Bagh	Kharkati	Ditto	Kumrapore	7 7 15	3 3 3½	10 10 18½	3 4 10	Ditto ditto.
15	8	Bazar Gholam Hossein Khan.	Bazar Gholam Hossein Khan.	Ditto	Ditto	0 1 10	0 1 10	6 0 0	Estate of Darab Ali Khan.
16	36	Ichaganj	Urdubazar Devipore Nausakht	Ditto	Urdubazar Kumrapore Nurmahomedpore.	27 4 12½	27 4 12½
17	9	Bach Pul Assan Ullah Khan.	Devipore	Ditto	Kumrapore	2 8 10	2 8 10
18	2	Ambarpore	Haidarunge Bansalipore	Ditto	Ganjat Nurmahomedpore.	18 15 8½	1 14 16½	20 10 5	3 10 3	Zamindar of Nurmahomedpore.
19	20	Faizbagh	Hatha Mobarakbagh. Dusra Banmalipore.	Ditto	Ditto Kanoipara	7 17 7½	88 4 18½	86 2 6½	51 14 10	Zamindar of Nurmahomedpore, Rs. 23-6-5. Zamindar of Kanai-para, Rs. 27-15-5. Uma Kant Sarkar and Chunder Mani Gupta, as. 10.
20	37	Islam Khan, Arazbegi Bagh.	Kurmitola	Ditto	Kumrapore	4 1 0	4 1 0	9 8 8½	Foolash Chaud Botra, Rs. 8-8. Zamindar of taraf Kumrapore, Rs. 1-0-8½. Zamindar of taraf Kumrapore.
21	64	Tikinoli Bagh	Ditto	Ditto	Ditto	3 2 15	3 2 15	3 4 8
22	41	Karimabadganj	Ditto Ransagur	Ditto Ditto	Ditto Ransagur	175 19 0	5 8 18½	181 7 18½	19 0 8	Zamindar of Kurmitolah, Rs. 5-3-6. Zamindar of Ransagur, Rs. 13-13-2.
23	63	Pepulpanti Bagh	Ganj Karimabad and Kurmitola.	Ditto	Kumrapore
24	32	Hosseinbagh, Nawasi Khanam.	Ganj Karimabad.	Ditto	Ditto
25	53	Painbag	Urdubazar	Ditto	Urdubazar	2 6 17½	2 16 17½

Jalibach, a mouza of Golabbagh, has been included in mahal lebagaj by the Special Deputy Collector, Jalibagh mouza.

The lands of this mahal have been surveyed along with the mahal Ganj Karimabad, and cannot be distinguished.

Ditto.

PART 3—continued.

Mahals, lakhtwaj and khiraji, in District Moorsheadabad—contd.

1	2	3	4	5	6	7			8	9	10
						AREA SHOWN BY THE REVISED REGISTERS OF THE SPECIAL DEPUTY COLLECTOR.					
Consecutive number.	Number of the Special Register of the Deputy Collector.	Name of Mahal.	Mouza.	Tarif.	Pergunnah.	Lakhtwaj.	Khiraji.	Total.	Rental payable to zamindars per annum.	To whom rental payable.	REMARKS.
7	34	Hamayun Manzil	Govindpore Khapore	Dilwarpore Ditto	Asadnagar	B. K. G.	B. K. G.	B. K. G.	Rs. A. P.		
48	13	Barnhanabagh	Akharpore	Ditto	Ditto	596 18 10	596 18 10		
49	4	Amirbagh	Akharpore	Ditto	Ditto	19 8 3½	19 8 3½		
50	14	Bagh Sahibbagh	Ditto	Ditto	Ditto	16 9 8	3 ½ 8	19 11 10	4 8 0	Nawab Zaiul Abdeen, Khan Bahadur.	
51	5	Aizulbagh	Aishbagh	Ditto	Ditto	11 9 11½	20 9 10	31 19 1½	19 8 6	Estate of Darab Ali Khan, Rs. 15-13-1.	
52	50	Nishatbagh	Babramganre	Ditto	Ditto	182 3 15	182 3 15	
53	56	Raujipara Dilwarporebagh.	Raujipara	Bahrangunge.	Ditto	43 11 2½	43 11 2½	23 15 11	Zamindar of Bahrangunge.	
54	6	Akbarporebagh	Ditto	Khapore	Ditto	7 16 15	7 16 15		
55	57	Ramdasorebagh	Ditto	Ditto	Ditto	9 19 6½	3 11 16½	13 11 2½	5 13 10	Estate of Darab Ali Khan.	
56	88	Jinsi Topkhana	Jinsi Topkhana	Rambhadropore	Ditto	43 7 0	43 7 0	31 5 3	Zamindar of Ramdasore.	
57	47	Mobarakbagh	Soshidapore	Soshidapore	Ditto	464 4 7½	32 5 5	496 8 1½	18 12 5	Zamindar of Soshidapore.	
58	7	Azimnagar Jaffi-ganj.	Katra Azimnagar.	Katra Azimnagar.	Ditto	37 0 16½	37 0 16½		
59	11	Katgolabagh Duda Asmat.	Shanganj	Gaujhat	Chunakhal.	188 16 8½	188 16 8½		
60	15	Babarganj	Katra Azimnagar.	Katra Azimnagar.	Asdnagar	31 8 12½	8 7 0	39 15 12½	7 13 7	Government Khlas Mahal.	The former jama was Rs. 6-10-8, and Rs. 1-2-11 enhanced by recent settlement.
61	63	Saidaganj	Ditto	Ditto	Ditto	61 17 8½	61 17 8½		
62	49	Mudharanaj	Sarfarajnagar	Rausagar	Ditto	36 11 5	36 11 5		
63	1	Pegampore	Bogampore	Rajshahye.	20 18 5	20 18 5		
						464 5 5	464 5 5		

64	24	Dost Alibagh	Ransagar	Ransagar	Asadnagar	6 1 0	6 1 0	9 0 0	Zamindar of Ransagar.
65	43	Ransagar Bachi	Ditto	Ditto	Ditto	10 6 5	6 1 0	16 6 5	7 4 3 3/4	Ditto.
66	29	Galzarbagh	Ditto	Ditto	Ditto	9 12 3 3/4	9 12 3 3/4	17 1 3	Ditto.
67	43	Khodaiganjbagh	Khodaiganj	Ghaneshampore	Ditto	17 5 6	17 5 6	6 8 0	Zamindar of Ghaneshampore.
68	30	Gourharibagh	Ghaneshampore	Ditto	Ditto	58 9 16 1/2	58 9 16 1/2	Ditto ditto.
69	16	Bansharabagh	Ditto	Ditto	Ditto	24 3 15	24 3 15	23 1 8	Zamindar of Ghaneshampore.
70	17	Bagh Emam Buksh Jemadar.	Ditto	Ditto	Ditto	23 8 13 1/2	23 8 13 1/2	20 0 9	Ditto ditto.
71	25	Damwa Poshar	Ditto	Ditto	Ditto	5 8 0	5 8 0
72	15	Umdaganj	Baluchar	Durgapore	Chunakhali	8 11 0	8 11 0
73	12	Kotla Yasin Khan.	Mohimpore	Mullickpore	Ditto	180 13 1 1/2	190 13 1 1/2
74	3	Bhairabnagar and Bhairabpara.	Ditto	Ditto	64 11 15	64 11 15
75	5	Karimabad Bagh	Karimabad	Mullickpore	Rokanpore	37 14 5	37 14 5
76	6	Jafrée Begam. Ditto Boha Begam.	Akharpore	Ditto	Ditto	132 15 15	132 15 15	86 8 0	Zamindar of Mullickpore.
77	13	Umdabagh	Nowada	Ditto	Ditto	62 7 17 1/2	12 3 15	74 11 12 1/2	8 8 6	Ditto ditto.
78	4	Hariganjbagh	Horiganj	Ditto	Ditto	8 11 0	8 11 0	9 3 6	Ditto ditto.
79	8	Mohimpore and Mirpore.	Mohimpore	Ditto	Ditto	13 4 0	13 4 0
80	1	Baghwangolabag	Balia	Ditto	12 1 8 1/2	12 1 8 1/2	4 0 0	Zamindar of Bahushampore.
81	1	Nawabnagar Mewakhana, Chak Bhoyraj.	Mewakhana	Chakia Lashkarpore, Shekhalipore, Bahadoorpore.	1,579 19 0 1/2	1,579 19 6 1/2
82	3	Gola Anarbagh	Ditto	Rokanpore	77 12 8 1/2	77 12 8 1/2
83	1	Budharbagh, Khairkhanbagh.	Budhar	Budhar	Kantonagar.	77 5 3 1/2	77 5 3 1/2
84	2	Nawabganj and Rezganj.	Nawabganj	Nawabganj	Ditto	560 14 6 1/2	560 14 6 1/2
85	3	Nilampara and Bilehatra.	Nilampara	Bilehatra	Ditto	289 6 1 1/2	289 6 1 1/2
86	4	Baghsarai, Rumna	Gaokhana Baghsarai.	Dewansarai	Chunakhali.	943 13 1 1/2	943 13 1 1/2
87	13	Kushkthana	Dewansarai	Ditto	Ditto	44 19 11 1/2	44 19 11 1/2
88	1	Gopalpore	Jungipore	Gunkar	16 0 1 1/2	16 0 1 1/2
89	3	Fazipore Singuti.	Khanannagar.	Chunakhali.	112 2 5	112 2 5
90	7	Ellahipore Dadhal.	Ellahipore Dadhal.	Ditto	60 16 7 1/2	60 16 7 1/2

2 k. 3 1/2 g. of land in maind Umdaganj granted as a site for a temple.

PART 3—concluded.
Mahals, Lakhiraj and khiraji, in District Moorsheedabad—concl'd.

1 Consecutive number.	2 Number of the Special Deputy Collector.	3 Name of Mahal.	4 Mouza.	5 Tarf.	6 Pergunnah.	7 ABRA SHOWN IN THE REVISED REGISTER OF THE SPECIAL DEPUTY COLLECTOR.			8 Rent payable to zamindars per annum.	9 To whom rental payable.	10 Remarks.
						Lakhiraj.	Khiraji.	Total.			
91	17	Sridharbati	Alinagar	Chrnakhali	B. K. G.	B. K. G.	Rs. A. P.	Grant held void from death of Nawab Nazim by Paragraph 18 of Declaration of Commissioners, dated 13th December, 1876. Interest of grantee sold on 17th November, 1874, by order of the Civil Court at Berhampore and purchased by Rai Luchmipat Singh Bahadur, purchaser in possession. Suit pending for recovery of possession.	
92	2	Alinagar	Ditto	Ditto	127 14 0		
93	4	Sadakhbagh	Sadakhbagh	Ditto	19 16 15		
94	3	Benapur Runna	Benapur	Rajshahye	1,068 0 11½		
95	2	Mohiuddinpore Runna.	Bigpara	Gaisabad	172 12 17½	100 8 0	7 12 8	To Government on account of Runna, Meharauf, towli shehabad District, included in Moorsheedabad.		
96	3	Sheikhdighi Runna	Sheikhdighi	Gunkar	5,827 3 16½		
97	1	Garshama Runna.	Garshama, Moorsheedabad, Begampore, Luchmanpore, Charsa, Moorsheedabad, Gorpabar, Ful-sadaanga.	Garshama	Gaisabad	3,693 12 5		
98	3	Bajitpore Runna	Charsa, Moorsheedabad, Begampore, Luchmanpore, Charsa, Moorsheedabad, Gorpabar, Ful-sadaanga.	Bajitpore	Rajshahye	2,571 2 8½		
99	1	Benodebati Runna	Gorpabar, Ful-sadaanga.	Binodebati	Bharul	1,691 11 16½		
100	5	Mirzapara	Mirzapara, Bonarpura, Falash Pokhar, Zokhirabagh, Morabagh, Heraji, Maninagar, Farabagh, Haidarganj, Golabbagh, Zokhirabagh, Chota.	Golabbagh, Ditto, Ditto, Ditto, Ditto, Ditto, Ganjhat, Golabbagh, Ditto	Ditto, Asadnagar, Ditto, Ditto, Bharul, Asadnagar, Ditto, Bharul, Asadnagar	77 5 5		
101	3	Golabbagh	Kosiba, Sadaakhi, Kumarpore, Ashurkhuana, Dadaasmat.	Ditto, Ditto, Kumarpore, Urdubazar	Ditto, Morarpore, Asadnagar, Ditto	721 11 7½		

PART 3.

List of Mouzas included in Mahals mentioned in the Nizamul Commission Declaration, but surveyed separately by the Special Deputy Collector, District Moorshebadad.

1	2	3	4	5	6	7			8	9	10
						AREA SHOWN IN THE REVISED REGISTER OF THE SPECIAL DEPUTY COLLECTOR.					
Consecutive No.	No. of the revised Register of the Special Deputy Collector.	NAME OF MAHAL.	Mouza.	Tarf.	Pergunnah.	Lakhiraj.	Khiraji.	Total.	Rental payable to zamindars per annum.	To whom rental	REMARKS.
1	18	Harishpore, Goalpara.	Harishpore, Goalpara.	...	Chunakhali	B. K. G. 80 5 15	B. K. G. ...	B. K. G. 80 5 15	Rs. A. P.	Included in mahal Rumna Gouripore.
2	8	Chopsibagh . . .	Chopsibagh	Bharul .	36 18 15	...	36 18 15	Ditto Huda Bibigunge.
3	9	Falsabagh . . .	Kumarpare	Ditto .	95 8 0	...	95 8 0	Ditto Golabbagh.
4	11	Bagl Nowbut Rai.	Bagl Nowbut Rai.	...	Ditto .	10 2 12½	...	10 2 12½	Ditto Huda Bibigunge.
5	10	Chota Falsabagh .	Kumarpare	Ditto .	14 18 7½	...	14 18 7½	Ditto ditto.
6	4	Beganganj . . .	Beganganj	Gowas .	58 10 11½	...	58 10 11½	Ditto Nawabganj Bezaganj.
7	3	Jhul Jhorial Daba.	Jhul Jhorial Daba.	...	Gaisabad .	116 17 16½	...	116 17 16½	Ditto Rumna Baghsarai.
8	67	Bairagibagh . . .	Khanpore	Asadnagar	13 4 15	...	13 4 15	Ditto Poshta Motijil
9	12	Nundibati . . .	Aminabzar	Bharul .	5 10 10	...	5 10 10	Ditto Huda Bibigunge.
10	20	Katgolabagh, Dulhin Begum.	Katgolabagh	...	Chunakhali	4 6 0	...	4 6 0	Ditto Azimnagar, Jaffrganj.

PART 4.

Mahals in other Districts.

1	2	3	4	5	6	7			8	9	10
						AREA SHOWN IN THE REVISED REGISTERS OF THE SPECIAL DEPUTY COLLECTOR.					
Consecutive No.	No. of the revised Register of the Special Deputy Collector.	NAME OF MAHAL.	Mouza.	Pergunnah.	District.	Lakhiraj.	Khiraj.	Total.			
1	1	Kasimganj and Nawabganj.	Nawabganj .	Kankjole .	Sonthal Pergunnahs.	D. K. G. 309 13 8½	B. K. G. ...	B. K. O. Rs. A. P. 309 13 8½	
2	2	Nageshurbagh .	Nageshurbagh .	Ditto .	Ditto .	811 4 17½	...	811 4 17½	
3	3	Muskibagh .	Muskibagh .	Ditto .	Ditto .	96 11 16½	...	96 11 16½	
4	1	Mohiuddinpore .	Mohiuddinpore .	Laskarpore .	Rajshahye .	107 12 10	...	107 12 10	
5	2	Emanganj .	Hossunpore .	Ditto .	Ditto .	402 18 13½	...	402 18 13½	
6	1	Harinagobra .	Emanganj .	Gurishat .	Ditto .	4,627 17 10	...	4,627 17 10	
7	1	Nazimuddin Ali-ganj.	Harinagobra .	Bahrbund .	Rungpore .	159 17 18½	...	159 17 18½	
8	1	Konnogur .	Ali-ganj	Patna .	3 4 8½	...	3 4 8½	
9	1	Chaudri Ghat .	Fakrudowlah, Begh Jafirkhana.	Barrab .	Hooghly .	1 6 16½	...	1 6 16½	
10	1	Calcutta .	Konnogur	Dacca .	14 16 0	...	14 16 0	
11	4	Ditto .	Moydapaty, &c.	0 10 18½	...	0 10 18½	

The Moydapaty Estate comprises No. 29, Moydapaty Lane, No. 21, Dhurmahatta Street; Juger-nath ghat comprises Nos. 40, Strand Road, Nos. 1, 2, 3, 4 and 5, Nawab's Lane, and Nos. 234, 235, 236, Dhurmahatta Street; Nawab-pookur comprises Nos. 9 and 10, Kalokur Street, and Nos. 37, 38, Shibollah Street, and No. 21, Rutton Sircar's Garden Street. The bulk of this property is in possession of the Nawab Bahadoor. Entries are pending for recovery of possession of the remainder. Jorasanko comprises Nos. 70 and 71 in Upper Chitpore Road.

PART 5.

List of landed Estates over and above Parts 3 and 4 surveyed separately by the Special Deputy Collector in charge Nizam Land Survey.

1	2	3	4	5	6	7			8	9	10
Consecutive No.	No. of the revised Register of the Special Deputy Collector.	NAME OF MAHAL.	Mouza.	Pergunnah.	District.	AMOUNT SHOWN IN THE REVISED REGISTER OF THE SPECIAL DEPUTY COLLECTOR.			Rental payable per annum.	To whom rental payable.	REMARKS.
						Lakhiraj.	Khircij.	TOTAL.			
1	4	Bahaliapara .	Ujalmank .	Gunkar .	Moorshed-abad.	E. K. G. 144 16 7½	B. K. G. ...	E. K. G. 144 16 7½	Rs. L. P. ...		
2	5	Fathildanga, Bahaliapara.	Fathildanga, Bahaliapara.	Ditto	Ditto	3 18 0	...	3 18 0	...		
3	6	Bahaliapara .	Utari .	Ditto	Ditto	48 3 2½	...	48 3 2½	...		
4	5	Deghirpara .	Basharpore Rumna	Goas	Ditto	34 14 6¼	...	34 14 6¼	...		
5	5	Nawab Bitha .	Nawab Bitha .	Ditto	Ditto	17 15 6¼	...	17 15 6¼	...		

SCHEDULE II TO DEED OF SETTLEMENT.

A.

List of Nizamut State Buildings to be permanently maintained.

No.	Number in the list submitted with No. 1956N, dated November 25th 1892, to Government.	Buildings.	Occupants.	Remarks of Nawab Bahadoor.	Remarks by Collector.
		<i>Within Palace precincts.</i>			
1	1	Large palace	Nawab Bahadoor of Moorsheedabad.	"	Including sun-dial with iron railings.
2	2	South entrance gateway	Ditto.		
3	3	Quarters of body-guard	Ditto.	The entire northern block of the khansamani. The whole of the farashkhanah, excepting the rooms on both sides of its entrance gate.	
4	4	Khansamani and farashkhanah	Ditto	Including the new dwelling-house with all the out-offices.	The new dwelling-house with its out-offices is the new construction which the Nawab is building, and when the grant of Rs. 30,000 was made by Government this new dwelling-house was not in existence.
5	7	Baitakhanah and mahal sarai	Ditto	"	The iron railing runs from the large imam-barah to Nawab Zainul Abdeen's house by the side of the main road.
6	11	Clock tower Iron railing	Ditto. Ditto	"	
7	12	Large imam-barah	Ditto.		
8	16	Small masjid on river bank near Durab	Ditto.		
9	17	Ali's house Small masjid on river bank near large palace.	Ditto.		
10	18	Side of old Medina	Ditto.		
11	...	The gateway (chauk entrance)	Ditto		
12	...	Bawarchikana quadrangle	Ditto		
13	20	Large stables with out-offices	Ditto	Excepting the two middle blocks and the out-offices.	Included in No. 3 of Statement B, of which it is a continuation.
14	30	Stables at Dahrangunge	Ditto.		
15	28	Garden house Mobarak Manzil with out-offices.	Ditto	Excepting the two guard-houses, knokhanah, godown near kutcheri house, and the eastern projection of the bawarchikhana.	
16	...	Palace roads	Ditto.		

SCHEDULE II.

B.

List of Nizamut State Buildings, the maintenance of which is optional.

No.	Number in the list submitted to Government with No. 195N, dated 23rd November.	Buildings.	Occupants.	Remarks by the Nawab Bahadoor.	Remarks by the Collector.
1	5	<i>Within Palace precincts.</i> Nawab Raisunnissa Begam's Deori.	Nawab Raisunnissa Begam	Optional	Her own quarters, also Khorshedmahal and No. 1, Rownuck Aiza. Fulluck Kudr Nazir Ali Mirza oorf Chootoo Sahib and Hatem Kudr Kaikous Mirza live with her in this Deori. In the apportionment of Nizamut State buildings, under Government Order No. 1765P, dated 13th October, 1881, this building was made over to her for her use, and to be repaired in future by her at her own expense.
2	6	Rungmahal and Khorshedmahal.	Anjum Kudr Daood Mirza	Ditto	Rungmahal occupied by Anjum Kudr and Khorshedmahal by Nawab Raisunnissa Begam. The above remark applies in this case also as regards the present use and future repairs of the building.
3		His Highness' Deori, including Prince's quadrangles.	Wala Kudr and his mother Nawab Shahunnissa Begam.	Ditto	Imambarah quadrangles included. Remarks as above.
		Ditto	Nawab Bahadoor	Optional; unoccupied.	Lalbanqia quadrangles and Mewahkhana included. Remarks as above.
		Ditto	Ditto	Optional	Motimahel or Nawab Bahadoor's present quarters. Remarks as above.
		Ditto	Humayun Kudr Mahomed Ali Mirza oorf Amir Saheb.	Ditto	Occupied by his heirs. Remarks as above.

4	Ditto	Khanams and Harams, heirs of late Misan Sahab and Bakir Mirza.	Ditto	No. 1, Rekabkhana. " 2, ditto. " 3, ditto. " 4, Chandimahai and Khawashpura. Remarks as above.
5	Arched buildings east of Amir Sahab's gateway.	Nawab Bahadoor	Ditto	Remarks as above.
6	Dewan's official residence	Soleman Kudr and Khorshed Kudr.	Ditto	Dwelling-house, stables, coach-house, portion of cock-house. Remarks as above.
7	Residence of Nawab Zainul Abdeen.	Nawab Zainul Abdeen.	Ditto	
8	Darab Ali Khan's residence	Meah Arjunund Meah Amangoonga.	Optional	This comprises Darab Ali Khan's house and Imambarah which Nawab Bahadoor owns by a will. Also separate quarters of Meah Arjunund and Amangoonga.
9	Barrack outside	Nawab Bahadoor	Ditto	Entered as guard-house in declaration of Nizamut Commission.
10	House of Sultan Gaitarah Begam.	Sultan Gaitarah Begam	Ditto	Khorshed Kudr Bahram Mirza lives in this Deori with his aunt. Remarks as above, No. 1.
11	House of Asufuddin Ali, now his grandson Fyazuddin Ali.	Syud Fyazuddin Ali	...	Occupant is the grandson of Asufuddin Ali. The house will be repaired by him.
12	House of Nawab Syud Jaffer Ali Khan.	Syud Mozuffar Ali	...	Occupant is grandson of Nawab Jaffer Ali Khan. He pays Rs. 80 per mensem for repairs, which is executed by Public Works Department under Government Order No. 571P., dated the 1st March, 1882.
13	Motijil garden-house without out-offices.	Nawab Bahadoor	Optional.	

SCHEDULE III TO DEED OF SETTLEMENT.

No.	Name of Estate.	Pergunnah.	District.	Number on district towjl.	Area.	Government revenue.	REMARKS.
1	Kila Nayagram	Kila Nayagram	Midnapur	1544	B. K. G. 365,803 19 11	Rs. 500	The area shown in column 6 includes valid lakhirajes belonging to others. This pergunnah was purchased from sale-proceeds of jewels (Schedules V and VI of Nizamut Commissioners) at a cost of Rs. 5,06,000.

Witnesses—

(Signed) G. R. IRWIN,

*Officiating Under Secretary to the
Government of India.*

(Signed) G. W. F. BUCKLAND.

Witnesses—

(Signed) S. E. J. CLARKE,

Calcutta.

(Signed) G. W. F. BUCKLAND.

(Signed) W. J. CUNINGHAM,

*Officiating Secretary to the
Government of India.*

(Signed) HUSSAN ALI MIRZA.

Seal of
the Nawab
Bahadoor.

Seal.